

**In the Court of the Judicial Magistrate Additional Mahila Court, Madurai.**

**Present: Tmt. P. Anuradha,B.A.,B.L.,**

**Judicial Magistrate Additional Mahila Court, Madurai.**

**Dated this the 23rd day of July 2020.**

**Cr.M.P. 5130/2020**

Selva Pandi @ Chellatha S/o Muthukrishnan

--Petitioner/Accused.

/VS/

Sub Inspector of Police,

Anna Nagar Police Station,

Cr.No.1163/2020

U/s. 448, 294(b), 427, 506(i) IPC &

4 of TNPWH Act

-- Respondent.

This Bail Petition is coming before me on this day filed by Thiru R.John Jeyaseelan Jacop for Petitioner and APP for the prosecution side, heard bothsides perused the records and this court passed the following.

**ORDER**

This case was registered by the respondent police against the Petitioner / accused U/s. 448, 294(b), 427, 506(i) IPC & 4 of TNPWH Act.

The Petitioner / accused was arrested and remanded to Judicial Custody on 21.06.2020. The counsel for the petitioner submitted that Petitioner / accused is innocent and he is no way connected with the allegation that has been level as against him in the present case.

Heard bothsides. Records Perused. Upon considering the fact of the case, Judicial Custody for the past 33 days for the alleged offence U/s. 448, 294(b), 427, 506(i) IPC & 4 of TNPWH Act. Act whether the accused has committed the offence or not can be looked in the trial. The presumption of innocence is in favor of the petitioner / accused till the accusation is proved. Here the accusation is to be proved in the trial only. Injured discharge from hospital.

Considering the facts and circumstances, and period of judicial custody and also in the interest of justice in my considered view of opinion is that the accused can be released on bail by imposing suitable condition for his presence. I am inclined to enlarge the petitioner on bail on the following conditions.

// 2 //

1. The Petitioner / accused is directed to execute own bond for sum of Rs.10000/-to the satisfaction of The Jail Superintendent, District Jail, Virudhunagar District.
2. The Petitioner / accused shall surrender before this court and execute bond along with two sureties for Rs. 10,000/- each to the satisfaction of this court within a period of 15 days after the withdrawal of Lockdown.
3. The Petitioner / accused shall appear and sign before respondent police station daily at 10.00 A.M and evening 5.30 P.M until further orders after the withdrawal of lockdown.

**Sd/- P.Anuradha,  
Judicial Magistrate,  
Additional Mahila Court, Madurai.**

**Copy to**  
The Jail Superintendent,  
Virudhunagar District.